HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. <u>8539</u> / Checker III-6-1/2005 (Electricity Act)

Bilaspur, dated <u>3</u> May, 2025

Copy of Government Notification F. No. 1924/1354/XXI-B/C.G./2025, dated 02-05-2025 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding to notify the court of V District and Additional Sessions Judge, Bilaspur as Special Court for trial of Cases under Electricity Act, 2003 is forwarded to -

- 1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

- 17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
- 20. The Principal District and Sessions Judge, Bilaspur for information and necessary action.
- 21. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
- 22. The Additional Registrar (D.E /Administration/Judicial/Classification) High Court of Chhattisgarh, Bilaspur, *for information*.
- 23. The Registrar, Computerization-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 24. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information*.
- 25. The Addl. Registrar, Confidential Section, High Court of Chhattisgarh, Bilaspur for information.
- 26. The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information*.
- 27. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./Checker/ Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 28. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.

(K. Vinod Kujur) Registrar General

GOVERNMENT OF CHHATTISGARH LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated 02.05.2025

/1354/XXI-B/C.G./2025,- In exercise of the powers conferred by sub-section (1) and (2) of Section 153 of the Indian Electricity Act, 2003 (No. 36 of 2003), the State Government, with concurrence of the High Court of Chhattisgarh and in compliance of its Memo No. 7560/III-6-1/2005 Bilaspur dated 21.04.2025, by making the necessary amendment in this Department's previous Notification No. 253/3351/XXI-B/CG/06, dated 05.01.2007, No. 3669/1181/XXI-B/CG/15, dated 23.04.2015, 9636/2654/XXI-B/CG/2022, dated 29.08.2022, and No. 1641/474/XXI-B/CG/2023, dated 07.02.2023, hereby, notify Court of V District and Additional Sessions Judge Bilaspur as Special Court for trial of Cases under Electricity Act, 2003, for the Jurisdiction of Civil District Bilaspur area (except Bilaspur Nagar Nigam and Jurisdiction of District and Additional Sessions Court, Pendra Road Area) in place of VI District and Additional Sessions Judge, Bilaspur.

अधिसचना

फा. क्र. / 1354 / 21—ब / छ.ग. / 2025, भारतीय विद्युत अधिनियम, 2003 (क्र 36 सन 2003) की धारा 153 की उपधारा (1) एवं (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय की सहमति से एवं उनके ज्ञापन क्रमांक 7560/III-6-1/2005 बिलासपुर दिनांक 21.04.2025, के अनुपालन में, पूर्व में जारी अधिसूचना क्रमांक 253/3351/XXI-B/CG/06 दिनांक 05.01.2007 एवं क्रमांक 3669 / 1181 / XXI-B/CG/15 दिनांक 23.04.2015, क्रमांक 9636 / 2654 / XXI-B/C.G./2022 दिनांक 29.08.2022 एवं क्रमांक 1641/474/XXI-B/C.G./2023 दिनांक 07.02.2023 में आवश्यक संशोधन करते हुए, सिविल जिला बिलासपुर के स्थानीय क्षेत्राधिकार के अंतर्गत (बिलासपुर नगर निगम एवं जिला एवं अतिरिक्त सत्र न्यायालय पेण्डारोड के स्थानीय क्षेत्राधिकार को छोड़कर) षष्ठम जिला एवं अतिरिक्त सत्र न्यायाधीश बिलासपुर के स्थान पर, एतदद्वारा, पंचम जिला एवं अतिरिक्त सत्र न्यायाधीश, बिलासपुर के न्यायालय को विद्युत अधिनियम 2003, के मामलों की सुनवाई हेत् विशेष न्यायालय अधिस्चित करता है।

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By order and in the name of the Governor of Chhattisgarh,

(Rajnish' Shrivastav) **Principal Secretary** Government of Chhattisgarh Law & Legislative Affairs Department

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En.No: 10, 25 /1354/XXI-B/C.G./2025

Raipur dated 02.05.2025

Copy to:

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Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.No. 7560/III-6-1/2005 Bilaspur dated 21.04.2025,

2 Principal District and Sessions Judge, Bilaspur,

3 Principal Secretary, Government of Chhattisgarh, Energy Department, Mantralaya, Raipur,

Principal Secretary, Government of Chhattisgarh, Home (Police) Department,

Mantralaya, Raipur,

noted provide

- 5 Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
- Under Secretary to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,

Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur for publication in the forthcoming E-Gazette,

Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department, For information and necessary action,

(Bhupendra Kumar Vasnikar)
Additional Secretary

Consultable Con-

Government of Chhattisgarh & Law & Legislative Affairs Department